



भारतीय दिवाला और शोधन अक्षमता बोर्ड

Insolvency and Bankruptcy Board of India

7<sup>th</sup> Floor, Mayur Bhawan  
Shankar Market,  
Connaught Place,  
New Delhi- 110001

**CORRIGENDUM**

**TENDER NO. ESTT-15/1/2021-IBBI DATED 29/01/2021**

**ADMINISTRATION OF ONLINE LIMITED INSOLVENCY EXAMINATION**

Please refer to Tender No Estt-15/1/2021-IBBI dated 29 Jan 2021 regarding administration of online Limited Insolvency Examination.

2. The provisions regarding Bid Security/EMD and Performance Security in Tender Document No. Estt-15/1/2021-IBBI dated 29 Jan 2021 are required to be modified as under:

- (a) Bid Security Declaration is required to be submitted with tender document in lieu of Bid Security (EMD).
- (b) Change in amount of Performance Security from Rs Ten Lakh to Rs Six Lakh.

3. Accordingly, a corrigendum to the tender documentation (Tender No Estt-15/1/2021-IBBI dated 29 Jan 2021) has been issued, which is attached herewith.

4. The bidders may take into account this corrigendum while submitting their respective bids. Please note that except the changes mentioned in the Corrigendum, other terms and conditions including the timelines for the submission of bids remain the same.

(Keshav Kumar Giridhari)

DGM (Establishment)

16 Feb 2021

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**CORRIGENDUM**  
**TENDER NO. ESTT-15/1/2021-IBBI DATED 29/01/2021**

Page No	Section / Para	For	Read
2	Serial No 2 under para 2	EMD of Rs. 5,00,000/- (Rs. Five Lakh) in the form of a Demand Draft /Bank Guarantee issued by any nationalised or scheduled bank in favour of Insolvency and Bankruptcy Board of India, payable at New Delhi.	Bid Securing Declaration Form, as attached with this Corrigendum as Annexure, duly filled and signed by authorised person.
3	Table of Contents	Bid Security Form.	Bid Securing Declaration Form, as attached with this Corrigendum as Annexure.
4	Section I 1 (v)	Bid security /EMD to be submitted, will be Rs. 5,00,000/-(Rs. Five lakh) in the form of a Demand Draft /Bank Guarantee issued by any nationalised or scheduled bank in favour of Insolvency and Bankruptcy Board of India, payable at New Delhi.	The bidder should submit a duly filled and signed Bid Securing Declaration Form, as attached with this Corrigendum as Annexure.
7	Section II Para 2.1 (e)	Bid security /EMD to be submitted, will be Rs. 5,00,000/-(Rs. Five lakh) in the form of a Demand Draft /Bank Guarantee issued by any nationalised or scheduled bank in favour of Insolvency and Bankruptcy Board of India, payable at New Delhi.	The bidder should submit a duly filled and signed Bid Securing Declaration Form, as attached with this Corrigendum as Annexure.
8	Section II Para 4.1 (h)	Bid security form -Section VIII.	Bid Securing Declaration Form, duly filled and signed by authorised person.
9	Section II Para 7 (b)	Bid security furnished in accordance with clause 12.	Bid Securing Declaration Form, duly filled and signed by authorised person.
10	Section II Para 10.2	EMD/bid security in accordance with clause no. 12.	Bid Securing Declaration Form, duly filled and signed by authorised person.
10-11	Section II Para 12	Complete content of Clause 12.	The bidder should submit a duly filled and signed Bid Securing Declaration Form, as attached with this Corrigendum as Annexure.
11	Section II Para 13.2	In exceptional circumstances, IBBI may request consent of the bidder for an extension to the period of bid validity. The request and the response thereto shall be made in writing. The bid security provided as per Clause 12 shall	In exceptional circumstances, IBBI may request consent of the bidder for an extension to the period of bid validity. The request and the response thereto shall be made in writing.





		also be suitably extended. The bidder may refuse the request without forfeiting his bid security. A bidder accepting the request and granting extension will not be permitted to modify his bid.	
12	Section II Para 15.2	Sealed envelope II -bid security as mentioned in Clause 12, Section II above & super scribed as "Tender for providing online Limited Insolvency Examination administration services", "Bid security".	Sealed envelope II - Bid Securing Declaration as mentioned in Clause 12, Section II above & superscribed as "Tender for providing online Limited Insolvency Examination administration services", "Bid Securing Declaration".
13	Section II Para 19.3.4	Among these three envelopes, the envelope marked "Bid security" shall be opened first and examined.	Among these three envelopes, the envelope marked "Bid Securing Declaration" shall be opened first and examined.
13	Section II Para 19.3.5	The bidders who have submitted proper bid security as per tender document, their "Qualifying bid"/ "Technical bid" shall be opened and papers / documents submitted by the bidder shall be examined and recorded by the tender opening committee (TOC). After opening the qualifying bid, all the documents contained therein shall be serially numbered and signed by the bid opening committee members.	The bidders who have submitted proper Bid Securing Declaration as per amended tender document, their "Qualifying bid"/ "Technical bid" shall be opened and papers / documents submitted by the bidder shall be examined and recorded by the tender opening committee (TOC). After opening the qualifying bid, all the documents contained therein shall be serially numbered and signed by the bid opening committee members.
15	Section II Para 25.2	The bidder shall within 5 days of issue of the letter of intent, give his acceptance along with performance security (if BG is submitted for EMD) in conformity with section IX provided with the bid document.	The bidder shall within 5 days of issue of the letter of intent, give his acceptance along with performance security in conformity with section IX provided with the bid document
15	Section II Para 26.2	As soon as the tender is approved by the competent authority, the bid security deposited by the successful bidder shall be compulsorily converted into the performance security deposit, which will be held by IBBI till the completion of contract period. No interest will be payable on such deposit.	Deleted.
15	Section II 27	Failure of the successful bidder to comply with the requirement of clause 25 shall constitute sufficient ground for the annulment of the award and forfeiture of the bid security, in which event, IBBI may make the award to any	Failure of the successful bidder to comply with the requirement of clause 25 shall constitute sufficient ground for the annulment of the award in which event, IBBI may make the award



		other bidder at its discretion or call for new bids	to any other bidder at its discretion or call for new bids
16	Section III 4.1	The bid security deposited by the successful bidder shall be compulsorily converted into the performance security deposit, which will be held by IBBI till the completion of contract period.	Deleted.
16	Section III 4.2	The bidder shall also deposit Rs. Ten lakh as performance security in the form of Bank Guarantee / Fixed Deposit.	The bidder shall also deposit Rs. Six lakh as performance security in the form of Bank Guarantee / Fixed Deposit.
22	Section IV 2 (a)	The bank guarantee for bid security as prescribed in clauses 12.1 & 12.3, Section II of the bid document shall be submitted along with the bids in a separate cover. The bank guarantee so submitted shall be as per format given in Section VIII on prescribed judicial paper with stamps of proper value and should contain full address of the issuing branch of the bank with its Telephone number and FAX number.	The Bid securing declaration (attached with this Corrigendum as Annexure) as prescribed as per Clause 12, Section II of the tender document shall be submitted along with the bids in a separate cover.
22	Section IV 2 (b)	In case the bidder has submitted bank guarantee for bid security, the bidder will ensure that the issuing bank will send a direct copy to IBBI by Registered Post / Speed Post confirming the issuance of bank guarantee.	Deleted.
22	Section IV 2 (c)	In case where the documents of bid security are not submitted in the manner prescribed under clause 2(a) above, cover containing the technical and financial offers shall be rejected and returned to the bidder unopened.	In case where the documents of Bid securing declaration are not submitted in the manner prescribed under clause 2(a) above, cover containing the technical and financial offers shall be rejected and returned to the bidder unopened.
30	Section VI Para 3	If our Bid is accepted, we undertake that EMD/Bid Security deposited shall be compulsorily converted into the performance security deposit in case BG is submitted for EMD, we will obtain the performance guarantees of a Scheduled Bank for a sum Rs. _____ for the due performance of the contract.	Deleted.
32	SECTION - VIII	BID SECURITY FORM.	Bid Securing Declaration Form. (As attached with this Corrigendum)



**Annexure to Corrigendum**

**BID-SECURING DECLARATION FORM**

**Tender document No. ESTT-15/1/2021-IBBI Dated 29<sup>th</sup> January 2021**

To  
Deputy General Manager,  
Insolvency and Bankruptcy Board of India,  
7<sup>th</sup> Floor, Mayur Bhawan,  
Shankar Market, Connaught Place, New Delhi-110001

I/We. The undersigned, declare that:

I/We understand that, according to terms and conditions as contained in Tender Document No. ESTT-15/1/2021-IBBI Dated 29<sup>th</sup> January 2021, bids must be supported by a Bid Securing Declaration.

I/We accept that I/We may be disqualified from bidding for any contract with Insolvency and Bankruptcy Board of India for a period of three year from the date of notification, if I am /We are in breach of any obligation under the bid conditions, because I/We

- (a) have withdrawn/modified/amended/impaired or derogated from the tender in any respect, my/our Bid during the period of bid validity specified in the bid document; or
- (b) having been notified of the acceptance of our Bid by the purchaser during the period of bid validity specified in the bid document (i) fail or refuse to execute the contract, if required, or (ii) fail or refuse to furnish the Performance Security, in accordance with the Instructions to Bidders.

I/We understand this Bid Securing Declaration shall cease to be valid if I am/we are not the successful Bidder, upon the earlier of (i) the receipt of your notification of the name of the successful Bidder; or (ii) thirty days after the expiration of the validity of my/our Bid as specified in the bid documents.

Signature -----  
(In the capacity of)

Name -----

Date :

Address : -----

[Note: In case of a Joint Venture, the Bid-Securing Declaration must be in the name of all partners to the Joint Venture that submits the bid.]